

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 225
1260/252/ND/2018

IN THE MATTER OF:

Assistant Commissioner of IT

...APPELLANT

Vs.

**ROC (M/s. HY Media and
Entertainment Pvt. Ltd.)**

...RESPONDENT

Section

Under Section 252

Order delivered on 11.02.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Appellant

For the Respondent

For the Income Tax Department

:

:

**:Ms. Lakshmi Gurung, Sr.
St. Counsel**

ORDER

Heard the submissions made by the counsel for the Income Tax Department. AROC is conveyed his consent to proceed further in the matter. Let Registry, serve notice on the respondents within ten days for their appearance as well as reply in the matter. Post the matter to 18.03.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**